



The Andhra Pradesh Survey and Boundaries (Amendment) Act, 1995

Act 36 of 1995

Keyword(s):

Up to Date Land Rewards, One Time Cess, Survey and land Rewards Fund

Amendments appended: 8 of 2021, 20 of 2022

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THE ANDHRA PRADESH SURVEY AND BOUNDARIES
(AMENDMENT) ACT, 1995.

ACT NO. 36 OF 1995*

(28th November, 1995).

AN ACT TO AMEND THE ANDHRA PRADESH SURVEY
AND BOUNDARIES ACT, 1923.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty - Sixth year of the Republic of India as follows :-

Short title. 1. This Act may be called the Andhra Pradesh Survey and Boundaries (Amendment) Act, 1995.

Amendment of Section 7 of Act VIII of 1923 2. In the Andhra Pradesh Survey and Boundaries Act, 1923 (hereinafter referred to as the principal Act.), for section 7, the following section shall be substituted, namely :-

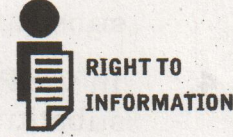
7. Survey officer to carry out the survey or get the survey carried out in the manner Prescribed;— The Survey Officer shall carry out the survey or shall cause the survey carried out with the assistance of an external or internal agency approved by the Government in the manner prescribed."

Levy of one time cess for survey etc..

3. (1) In order to meet the cost of bringing the land records upto date, their computerisation and for conducting a need based re-survey, there shall be levied and collected a one time cess of rupees twenty per acre on all lands in the State, notwithstanding anything contained in the principal Act. The amount so collected shall be credited to a fund called 'Survey and Land Records-Fund.'

(*Received the assent the Governor on the 21st November, 1995. for statement of Object and Reasons, Please see the Andhra Pradesh Gazette, Part IV-A, Extraordinary' date 4-5-95 at Page 3.)

(2) The levy and collection of the cess under sub-section (1) and the expenditure from the Survey and Land Records Fund shall be in such manner as may be prescribed.



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 8] AMARAVATI, TUESDAY, 22nd JUNE 2021.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 18th June, 2021 and the said assent is hereby first published on the 22nd June, 2021 in the Andhra Pradesh Gazette for general information :

ACT No. 8 of 2021.

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH SURVEY
AND BOUNDARIES ACT, 1923.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy Second Year of the Republic of India as follows,-

- | | | |
|----|--|-------------------------------|
| 1. | (1) This Act may be called the Andhra Pradesh Survey and Boundaries (Amendment) Act, 2021. | Short title and commencement. |
| | (2) It shall be deemed to have come into force on and from the 11 th January, 2021. | |
| 2. | In the Andhra Pradesh Survey and Boundaries Act, 1923 (herein after referred to as the Principal Act), in section 3, | Amendment of section 3. |
| | (i) for clause (ii), the following shall be substituted, namely,- | Act No. VIII of 1923. |
| | “(ii) Government Lands :- ‘Government Lands’ mean such land(s) which are vested in Government by operation of Law and including Government owned lands”. | |
| | (ii) after clause (ii) as so amended, the following new clause shall be inserted,- | |

“(ii)-A. Land:- ‘Land’ means all land whether owned by Government or otherwise.”

- Amendment to title 3. In the principal Act, in Chapter II for title “The Survey of
of Chapter II. Government lands”, the title “Survey of Lands” shall be substituted.
- Amendment of 4. In the Principal Act, for section 5, the following shall be
section 5. substituted namely,-
“(5) State Government may direct the Survey of land(s) or of any boundary of such land(s):-
The State Government or, subject to the control of the State Government, any officer or authority to whom this power may be delegated by it may by notification order a survey of any land owned by Government or otherwise.”
- Amendment of 5. In the principal Act, in section 12, in clause (a), for the words
section 12. “sixty (60) days” where ever it occurs, the words “thirty (30) days” shall be substituted.
- Amendment of 6. In the principal Act, in section 13, after the words “village
section 13. chavadi”, the words “Village Secretariat, Ward Secretariat” shall be inserted and for the words “of the village to which the survey relates”, the words “of the village/ward to which the survey relates” shall be substituted.
- Amendment of 7. In the principal Act, in section 16,
section 16. (i) for the marginal heading along with opening portion, the following shall be substituted, namely, -
“Duties of Village Officer/Ward Officer:- It shall be the duty of every Village Officer / Ward Officer:”
(ii) after clauses (a) and (b) the following explanation shall be inserted namely, -

“Explanation:

Village Officer: Village Officer shall include Panchayat Secretary, Village Surveyor and Village Revenue Officer.

Ward Officer: Ward Officer shall include Ward Amenities Secretary, Ward Planning Secretary and Ward Revenue Secretary.”

8. (1) The Andhra Pradesh Survey and Boundaries (Amendment) Ordinance, 2021 (Ordinance No. 2 of 2021) is hereby repealed. Repeal and Savings.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

VADDADI SUNITHA,
Secretary to Government (FAC),
Law, Legal and Legislative Affairs & Justice,
Law Department.



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THE ANDHRA PRADESH GAZETTE
PART IV-A EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 20] AMARAVATI, FRIDAY, 28th OCTOBER, 2022.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 22nd October, 2022 and the said assent is hereby first published on the 28th October, 2022 in the Andhra Pradesh Gazette for general information :

ACT No. 20 of 2022.

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH SURVEY AND
BOUNDARIES ACT, 1923.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy third year of the Republic of India as follows.-

1. (1) This Act may be called the Andhra Pradesh Survey and Boundaries (Amendment) Act, 2022.

Short title and commencement.

(2) It shall be deemed to have come into force with effect on and from the 29th August, 2022.

2. In the Andhra Pradesh Survey and Boundaries Act, 1923, in section 12, in clause (a), for the words "thirty (30) days" wherever it occurs, the words "twenty one (21) days" shall be substituted.

Amendment of section 12. Act No. VIII of 1923.

3. (1) The Andhra Pradesh Survey and Boundaries (Amendment) Ordinance, 2022, is hereby repealed.

Repeal and savings.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

Ordinance No. 8 of 2022.

G. SATYA PRABHAKARA RAO,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.